

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-150 (ND)/2018

CORAM:

PRESENT: SMT.DEEPA KRISHAN
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018

NAME OF THE COMPANY: Dr. Oetker India Pvt. Ltd. Vs. Laksh Foods Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present : None

ORDER

Steps for service of notice on the Respondent/ Corporate Debtor be taken vide all modes including through the process of the Bench returnable on 5th March, 2018. Dasti as well. Notice also be effected through the Directors of Corporate Debtor. Affidavit of service be filed.

-s-d-1

(Deepa Krishan)
Member (T)

-s-d-1

(Ina Malhotra)
Member (J)